

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 250 of 2020 (SZ)

S. Sekar,
Tirupathur District and others.

...Applicant(s)

Versus

The Secretary,
Environment and Forest Department,
Government of Tamil Nadu and others.

...Respondent(s)

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Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.

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Government of Tamil Nadu and others.

...Respondent(s)

REPORT FILED ON BEHALF OF THE 2ND, 4TH AND 5TH RESPONDENTS –

TAMIL NADU POLLUTION CONTROL BOARD.

I, R.Vijayabaskaran, S/o. E.Rathinam, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the applicant filed this application with the prayer to

“ Order the Respondents 1 to 6 to take appropriate legal action against the 7th respondent for the violation committed by him in conducting the Rough Stone & Gravel Quarry without obtaining Consent to Operate.

Order the 5th respondent to take action under Section 19 of the Environment (Protection) Act 1986 against the 7th Respondent for his violation.

Order the 2nd Respondent to take action under Section 43(1)(a) of the Air (Prevention and Control of Pollution) Act, 1981 against the 7th Respondent for operating the Rough Stone & Gravel Quarry without obtaining Consent to Operate.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Order the 2nd Respondent to take legal action against the 5th Respondent under Section 49(1)(a) of Water (Prevention and Control of Pollution) Act, 1974 for operating the Rough Stone & Gravel Quarry without obtaining Consent to Operate.

Order adequate compensation against the 7th Respondent for violation of the statutory provisions in respect of obtaining Consent to Operate and also for the damages caused to the environment in the vicinity of the Rough Stone & Gravel Quarrying unit”.

3. It is further submitted that the Hon'ble NGT has passed order dated 04.12.2020 and directed inter alia as follows:

“In the meantime Tamil Nadu State Pollution Control Board is directed to inspect the area in question and submit a factual as well as action taken report, if there is any violation found including the imposition of Environmental Compensation after assessing the damage caused to the environment on account of the violation.

The Tamil Nadu State pollution Control Board is also directed to ascertain as to whether the allegations that they have started blasting operation and proceedings with the quarrying operation causing air as well as sound pollution in the locality and if so, what is the nature of action proposed and taken against for such violation against the 7th respondent while submitting their report.”

4. It is submitted that in compliance to the said NGT order, the quarry was inspected by the officials the DEE, TNPCB, Vaniyambadi on 29.12.2020 and the following observations were made

- i. The Quarrying activity such as removal of top soil called gravel was found commenced.
- ii. The unit has not obtained consent to operate from the Board for the operation of the quarry against the General Conditions No:2 of Environmental Clearance issued by SEIAA. Hence the unit was issued with show cause notice vide this

office Proceeding dated. 29.12.2020 under Water (P & CP) Act 1974 & Air (P & CP) Act 1981 .

iii. There was no blasting operation carried out in the said premises and no rough stone was observed at the site and in neighboring land.

iv. There was no physical damages were observed in the nearby area as alleged by the petitioner.

v. The unit has provided fencing arrangement all around its premises, which includes stone crusher unit.

vi. The proponent has started establishing Stone crusher cum M Sand manufacturing unit in the Name and Style of G.K.Blue Metal at S.F. No: 109/5 located adjacent to this quarry as per the Consent to Establishment issued by the Board.

5. It is respectfully submitted that, based on that the TNPCB has issued show cause notice as to why the Board shall not levy and recover the Environmental Compensation against the unit vide Board's Proceeding dated 19.04.2021 as the unit has not yet applied and obtained consent to operate from the Board for the operation of the quarry against the General condition no.2 of Environmental clearance issued by SEIAA. In this regard, the unit has sent reply to the show cause notice vide letter dated 20.04.2021.

6. It is further submitted that the reply furnished by the unit is not satisfactory. The operation of the rough & gravel quarry by the unit caused Air Pollution in the surrounding area which comes under the " Intentional discharges to the environment – Land/Water/Air resulting into acute injury or damage to the environment based on 'CPCB Methodology for assessing environmental compensation.

The Environmental Compensation arrived for the violation for commencement of operation of the quarry activity without obtaining consent to operate from the Board is as follows:


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

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Environmental Compensation (C)- $PI \times N \times R \times S \times LF$

PI – Pollution Index for Red Category as per the CPCB guidelines – 80

N – No. Of days for which violation took place – 88 days (from the date of violation noticed on 29.12.2020 to the day of latest inspection of the unit on 26.03.2021)

R – Factor in Rupees – Rs.250

S – Scale of operation – Small scale – 0.5

LF – Population is less than one million, hence location factor is taken as – 1

Environmental Compensation (C) = $PI \times N \times R \times S \times LF$

$$= 80 \times 88 \times 250 \times 0.5 \times 1.0$$

$$= 8,80,000/-$$

7. It is respectfully submitted that in exercise of the powers conferred under section 5 of the Environment (Protection) Act, 1980 the respondent TNPC Board has issued directions vide Board's Proceeding dated 30.04.2021 to the unit of M/s. G.K.Associates, Solur village, Ambur Taluk and Tirupattur District to the amount of Rs.8.80,000/-(Eight Lakhs Eighty Thousand only) towards environmental compensation to the TNPCB.

8. It is further submitted that the unit of M/s. G.K.Associates, Solur village, Ambur Taluk and Tirupattur District had remitted the Environmental compensation to the TNPCB Corporate office, Chennai vide C.R.No: 108497 dated 30.04.2021. On remittance of Environmental compensation, the unit has resubmitted the application through OCMMS on 06.05.2021 for issue of Consent to Operate for Quarrying of Rough Stone over an extent of 3.14 Hectare, at S.F.No: S.F .109/2, 109/3 & 109/4, Solur Village, Ambur Taluk, Tirupathur District. On verifying the application submitted and on inspection of the unit on 06.05.2021, Consent to Operate to the unit was issued to the unit of M/s. G.K. Associates, Solur village, Ambur Taluk and Tirupattur District Board Proc. dated 11.05.2021 with validity up to 30.01.2025 by placing the subject before District Level Consent Clearance Committee.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.



Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, R. Vijayabaskaran, S/o. E.Rathinam, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records

Verified at Chennai on this 15th day of June, 2021.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Category of the Industry :

RED

CONSENT ORDER NO. 2105133307677 DATED: 11/05/2021.

PROCEEDINGS NO.F.1387VBD/RS/DEE/TNPCB/VBD/W/2021 DATED: 11/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. G K ASSOCIATES QUARRY , S.F.No. 109/2 , 109/3 & 109/4, SOLUR village Ambur Taluk and Tirupathur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit application No: 33307677 dated. 13.07.2020 and resubmitted on 07-05-2021.
2. IR.No : F.1387VBD/RS/DEE/VBD/2021 dated 07/05/2021
3. Minutes of the 215th DLCCC Meeting (Item No.VBD-DLCCC-215-06) held on 07/05/2021

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Partner,
M/s . G K ASSOCIATES QUARRY
S.F No.109/2 , 109/3 & 109/4,
SOLUR Village,
Ambur Taluk,
Tirupathur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending January 30, 2025

KUPPUSAMY
PRAKASH
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

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KUPPUSAMY PRAKASH
Date: 2021.05.11 11:41:04
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To
The Managing Partner,
M/s.G K ASSOCIATES QUARRY,
K.Ganapathi,
No: 15/2B , Islamiah College Road ,
(Malai Road) New Town,
Vaniyambadi Taluk ,
vellore District.,

7

Pin: 635752

Copy to:

1. The Commissioner, MADANUR PART-Panchayat Union, Ambur Taluk, Tirupathur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4 , Solur Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4 , Solur Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.92	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The proponent shall comply with the conditions stipulated in the Environmental Clearance issued to the rough stone quarry vide Lr. No. SEIAATN/F.No.7058/1(a)/EC.No: 4133/2020 dated 31.01.2020.
2. The proponent shall comply with the conditions stipulated in the lease agreement made with the District Collector, Vellore Proceedings Rc No:120/2018 (Mines) Dated 19.06.2020.
3. The boundaries of the quarry site as fixed by GPS Co-ordinates shall be maintained all times along with permanent flag markings.
4. The existing approach road shall be used for the vehicular movements' access to the quarry without hindrance to the nearby habitants.
5. Sewage shall be treated in the septic tank and disposed through soak pit arrangement.
6. No trade effluent shall be generated from the quarrying activity under any circumstances.
7. The quarrying operations shall be carried out during day time only between 7 am to 5 pm.
8. Quarry lease area should be demarcated to show the boundary of the lease area on all side with red flags on every pillar shall be erected.
9. A separate approach road shall be provided for the vehicular movements' access to the quarry without hindrance to the nearby habitants.
10. The consent do not absolve from obtaining permission / Clearance from other authorities or other statues as applicable
11. The unit shall not use "use and throw away plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco friendly alternative such banana leaf, arecaunut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.,
12. The respondent unit shall comply with any order of the Hon'ble NGT in the matter of O.A.No:250/2020 from time to time.
13. The project proponent shall utilize the CER Amount for Rs 3.61 Lakhs (2% of project cost) to carry out for infrastructure facilities in Solor Village Govt School as per office Memorandum of MoEF & CC dated 01.05.2018 immediately after reopening of school due to COVID-19 Pandemic as assured in its affidavit dated 07.05.2021

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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Date: 2021.05.11 11:41:44
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**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANTYAMBADI**

Category of the Industry :

RED

CONSENT ORDER NO. 2105233307677 DATED: 11/05/2021.

PROCEEDINGS NO.F.1387VBD/RS/DEE/TNPCB/VBD/A/2021 DATED: 11/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. G K ASSOCIATES QUARRY , S.F.No. 109/2 , 109/3 & 109/4, SOLUR village Ambur Taluk and Tirupathur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit application No: 33307677 dated. 13.07.2020 and resubmitted on 07-05-2021.
2. IR.No : F.1387VBD/RS/DEE/VBD/2021 dated 07/05/2021
3. Minutes of the 215th DLCCC Meeting (Item No.VBD-DLCCC-215-06) held on 07/05/2021

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Partner,
M/s . G K ASSOCIATES QUARRY
S.F No.109/2 , 109/3 & 109/4,
SOLUR Village,
Ambur Taluk,
Tirupathur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending January 30, 2025

KUPPUSAMY Prakash
Prakash
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

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KUPPUSAMY PRAKASH
Date: 2021.05.11 11:39:48
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To
The Managing Partner,
M/s.G K ASSOCIATES QUARRY,
K.Ganapathi,
No: 15/2B , Islamiah College Road ,
(Malai Road) New Town,
Vaniyambadi Taluk ,
vellore District.,
Pin: 635752

Copy to:

1. The Commissioner, MADANUR PART-Panchayat Union, Ambur Taluk, Tirupathur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4 , Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4 , Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement & Blasting Operation	Fugitive	Water Sprinklers System	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The proponent shall comply with the conditions stipulated in the Environmental Clearance issued to the rough stone quarry vide Lr. No. SEIAATN/F.No.7058/1(a)/EC.No: 4133/2020 dated 31.01.2020.
2. The proponent shall comply with the conditions stipulated in the lease agreement made with the District Collector, Vellore Proceedings Rc No:120/2018 (Mines) Dated 19.06.2020.
3. The unit shall adhere to the AAQ/emission/ANL standards prescribed by the Board.
4. The unit shall operate and maintain water sprinklers for the suppression of dust while movement of vehicle and during loading and unloading of materials etc., efficiently and continuously so as to satisfy the NAAQ/Emission standards as prescribed by the Board.
5. The proponent shall ensure that Vehicular emissions shall be kept under control and be regularly monitored to adhere the prescribed standards.
6. Effective safeguard measures including water sprinkling arrangements shall be provided in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
7. The project proponent shall utilize the CER Amount for Rs 3.61 Lakhs (2% of project cost) to carry out for infrastructure facilities in Solur Village Govt School as per office Memorandum of MoEF & CC dated 01.05.2018 immediately after reopening of school due to COVID-19 Pandemic as assured in its affidavit dated 07.05.2021
8. The respondent unit shall comply with any order of the Hon'ble NGT in the matter of O.A.No:250/2020 from time to time.

KUPPUSAMY
 PRAKASH
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 VANIYAMBADI

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GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

KUPPUSAMY Digitally signed by
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Date: 2021.05.11 11:40:32
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI



TAMIL NADU POLLUTION CONTROL BOARD

OFFICE OF :

DOC TYPE :

OFFICE CODE :

CODE :

CASH RECEIPT NO.

Date : 30.04.2021 **108497**

ACCOUNTS				S.L.			

Received from M/c The partner, G.K. Associates, No. 15/2B

Islamic College Road, Tirupattur Dist. U.

the sum of Rupees Eight lakh Eighty thousand only

in cash / by D.D. / Banker's Cheque No 788542 dated 29.04.2021

drawn on Indian bank Payable at Chennai

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS / VEM Test Fees / ETI / Other Environmental compensation fund

Rs. 8,80,000/-

[Signature]
 TAMIL NADU POLLUTION CONTROL BOARD
 Signature & Seal
 76, MOUNT SALAI, CHENNAI-600 032.

30/4/2021

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI.**

**Original Application No. 250 of
2020 (SZ)**

**S. Sekar,
Tirupathur District and others.**

...Applicant(s)

Versus

**The Secretary,
Environment and Forest
Department, Government of Tamil
Nadu and others.**

...Respondent(s)

**REPORT FILED ON BEHALF OF THE 2ND,
4TH AND 5TH RESPONDENTS – TAMIL
NADU POLLUTION CONTROL BOARD.**

**Advocate for Respondent No.TNPCB
Thiru.Kasi Rajan,
Advocate, Chennai.**

Date:15.06.2021.

Date of hearing on: 28.06.2021

